

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 101

IA No.- 3381/ND/2020 in IB-385/ND/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.

... Applicant/Petitioner

Vs

Navin Raheja

... Respondent

Order under Section 7 of IBC.

Order delivered on 15.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Mr. Kushal Bansal
Mr. Kinshuk Chatterjee
For the Respondent : Mr. Manmeet Kaur
Mr. Yashvardhan Bandi
Mr. Raghuveer Kapur
Mr. Gaurav Mitra

ORDER

IA No. 3381/2020:

Application filed for urgent listing of IB- 385/ND/2020.
Learned Counsel Mr. Chatterjee for the applicant states that on the last date of hearing, the Bench has recorded that respondents are endeavouring to settle the matter and hence, adjourned for today.

Learned counsel Mr. Mitra for respondent states that the settlement has advanced. An application under Section 7 filed against the main Corporate Debtor Company Raheja Developers Ltd. is listed before Hon'ble Principal Bench where the Hon'ble Principal Bench has taken note of probability of settlement and listed for further consideration on 09.11.2020. Hence, Mr. Mitra for Corporate Debtor request for adjournment which is not objected by Learned Counsel for the applicant. By consent, adjourned to 09.11.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)